

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4231
ANSWERED ON:03.08.2009
RESERVATION QUOTA IN KVS AND NVS
Sanjoy Shri Takam

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether all Kendriya Vidyalayas running mainly in North Eastern States where presence of Scheduled Castes (SCs) to minimum, the fifteen per cent reservation meant for them in cent per cent tribal dominated States like Arunachal Pradesh, Mizoram, Nagaland etc. can be enjoyed by Tribals of such States;
- (b) if not, the reasons therefor;
- (c) whether there is any policy where fifteen per cent of Scheduled Castes, quota can be amalgamated with seven and half per cent Scheduled Tribes quota to make it to twenty two and half per cent for native tribal students;
- (d) if so, the details thereof;
- (e) whether the Government is contemplating to implement more percentage for tribals in cent per cent tribal concentrated State in all institutions like Kendriya Vidyalayas and Navodaya Vidyalayas;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (d): Kendriya Vidyalayas (KVs) in the civil sector have quota for admission of students of SC/ST community based on percentage of population of SC/ST in the particular State subject to a minimum of 15% for SC and 7.5% for ST and a maximum of 50% for both categories taken together. The percentages of reservation provided are 15% for SC and 35% for ST in the States of Arunachal Pradesh, Mizoram and Nagaland. In case adequate number of SC candidates eligible for admission are not available till 20th July of a year, such vacant seats are offered to STs and vice versa. The seats remaining unfilled thereafter are de-reserved with the approval of the competent authority.

(e) to (g): Reservation of seats in favour of children belonging to Scheduled Castes and Scheduled Tribes is provided in Jawahar Navodaya Vidyalaya in proportion to their population in the concerned district, provided that in no district such reservation is less than the national average. If sufficient number of children of one of these two categories (SC or ST) do not qualify, the seats are provided to the other category (SC or ST) and vice versa.